

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Seventeenth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1981**

Presented on 11-3-1981

Adopted on 13-3-1981

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**(Seventh Lok Sabha)**

**SEVENTEENTH REPORT**

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventeenth Report.

2. The Committee met on 9 March 1981 for—

I. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 13 March 1981.

II. Reconsideration of classification of the Land Acquisition (Amendment) Bill, 1980 (*Amendment of section 23*) by Shri Uttam Rathod.

*Allocation of time to Resolutions*

3. The Committee recommend the allocation of time as follows:—

- |   |         |
|---|---------|
| (1) Resolution regarding National Youth Commission to solve unemployment problem. | 2 hours |
| (2) Resolution regarding steps to curb the evil of drinking.                      | 2 hours |
| (3) Resolution regarding settlement of disputes between management and workers.   | 2 hours |

*Reconsideration of the classification of a Bill*

4. The Committee then considered the request of Shri Uttam Rathod to reconsider their earlier decision (*vide* Eleventh Report) and place his Bill, namely, the Land Acquisition (Amendment) Bill, 1980 (*Amendment of section 23*) in category 'A'.

5. The Committee did not see any justification for altering the original categorisation of the Bill.

*Recommendations*

6. The Committee recommend that the allocation of time to resolutions, as shown in paragraph 3 above, be agreed to by the House.

NEW DELHI;  
9 March, 1981  
18 Phalgun, 1902 (*Saka*).

G. LAKSHMANAN,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*